

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 422/2201

In the matter of:

Arvind Kumar & Ors.

...Applicants

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

**STATUS REPORT ON BEHALF OF ANSWERING
RESPONDENT /MUNICIPAL CORPORATION OF
DELHI.**

That the Hon'ble Tribunal vide its order dated 20/01/2022 directed DPCC, DCP (West) and SDMC to take action against the unauthorized vehicle repairing shop in the vicinity of Cambridge Foundation School, Rajouri Garden extension. In compliance of said direction a report was filed. However, the Hon'ble Tribunal on 22/11/2022 further directed DPCC to file additional report with relevant documents.

That in compliance of the Hon'ble Tribunal order dated 22/11/2022, a Joint Inspection of the site was carried out on 23/12/2022 by the representatives of DPCC, MCD and Delhi Police at the premises as mentioned in the original application which was being used for vehicle repairing shop in vicinity of School. During inspection the said vehicle repairing shop was

found vacant and no signage of any activity was found. Also as per local enquiry, the said shop was closed 5-6 years ago.

That the same site was again inspected by the area Licensing Inspector of West Zone, MCD on 02/11/2023 and the position was found same i.e. the said vehicle repairing shop was found closed and no illegal vehicle repair activity was found at site. Photographs taken at the time of inspection on 02.11.2023 are annexed herewith as **Annexure-‘A’**.


Administrative Officer
West Zone/MCD



